

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 211
CP No. 30/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Chandra Prakash Chandak

...Petitioner

Versus

Rajshree Impex Pvt. Ltd. & Anr.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

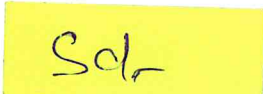
Present Through Video Conferencing: -

For the Petitioner : Divya Verma, Adv.
For the Respondent : Tarun Sharma, Adv.

ORDER

Heard Ms. Divya Verma, Adv. appearing on behalf of the Petitioner. Mr. Tarun Sharma, Adv. along with Ms. Anuja Bansal, Adv. appearing on behalf of the Respondent. Learned counsel for the Petitioner is directed to file Vakalatnama as her name does not appear in the Vakalatnama filed on behalf of the Petitioner. Learned counsels for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 14 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter for final submissions on 15.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 15, 2024